GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:3846
ANSWERED ON:06.08.2014
CASES OF CORRUPTION
Karandlaje Km. Shobha;Kateel Shri Nalin Kumar;Simha Shri Prathap

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the provision that exist in the All India Service Rules for taking action against officers involved in corruption;
- (b) the number of corruption cases involving All India Service and Indian Forest Services Officers that has come to the notice of the Department during the last three years; and
- (c) the number of cases where action has been initiated against Officers involved in corruption charges during the above period?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

- (a): Rule 3 of AIS (Conduct) Rules enjoins AIS officers to maintain absolute integrity at all times. Involvement in corrupt practices/corruption is serious misconduct, for which appropriate disciplinary action can be taken as per the provisions of AIS (Discipline & Appeal) Rules, 1969. Penalties including dismissal from service have been provided in case corruption charges are proven in the Inquiry conducted under the Rules.
- (b) & (c): During the last three years the number of prosecution sanctions granted in respect of All India Service officers under the Prevention of Corruption Act, 1988 are as under:-

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